

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 890 of 2020

In the matter of:

Union Bank of India

....Appellant

Vs.

Siripuram Developers Pvt. Ltd. & Ors.

....Respondents

Present:

Appellant: Mr. Alok Kumar, Ms. Drishti Harpalani, Ms. Somya Yadava, Advocates.

Respondents: Mr. Krishna Dev J, Mr. Sai Kaushal N, Advocates for R1-4

Mr. Satendra K. Rai, Mr. Nirav Shah, Advocates for R5.

Mr. Sutanu Sinha, (Liquidator)

ORDER

(Through Virtual Mode)

08.01.2021: Mr. Sai Kaushal N. appearing as proxy counsel for Respondent Nos. 1 and 2 seeks a brief adjournment on behalf of the Respondents to file reply-affidavit. Time is extended by 10 days. In the event of reply-affidavit not being filed within the extended time, the right to file the same shall stand closed without reference to the Bench. In the event of reply-affidavit being filed within the extended time, the Appellant may file rejoinder thereto within 10 days thereof. Short written submissions not exceeding three pages may also be filed by the parties along with the pleadings supported by the relevant case law.

Post the appeal 'for admission (after notice)' on 29th January, 2021.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

AR/g